

## MESSAGES FROM LOK SABHA

### I. THE FOREIGN EXCHANGE REGULATION BILL, 1972

### II. THE DELHI UNIVERSITY (AMENDMENT) BILL, 1972

SECRETARY : Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:—

#### (I)

“I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Friday, the 1st September, 1972, adopted the annexed motion in regard to the Foreign Exchange Regulation Bill, 1972.

2. I am to request that the concurrence of Rajy Sabha in the said motion, and also the names of the members of Rajya Sabha appointed to the Joint Committee, may be communicated to this House.

#### MOTION

That the Bill to consolidate and amend the law regulating certain payments, dealings in foreign exchange and securities, transactions indirectly affecting foreign exchange and the import and export of currency and bullion, for the conservation of the foreign exchange resources of the country and the proper utilisation thereof in the interests of the economic development of the country, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely :—

- (1) Shri Arvind Netam
- (2) Shri R. N. Barman
- (3) Shri Raghunandan Lal Bhatia
- (4) Shri M. Bheeshmadev
- (5) Shri Jyotirmoy Basu
- (6) Shri M. C. Daga
- (7) Shri Dharnidhar Das
- (8) Shri D. D. Desai
- (9) Shri Jambuvant Dhote
- (10) Shri J. P. Dube

- (11) Shri K. R. Ganesh
  - (12) Shri J. Matha Gowder
  - (13) Shri Indrajit Gupta
  - (14) Shri Y. S. Mahajan
  - (15) Shri Gajadhar Majhi
  - (16) Shri Inder J Malhotra
  - (17) Shri Mukhtiar Singh Malik
  - (18) Shri K. Mallanna
  - (19) Shri Shyamnandan Mishra
  - (20) Shri Pилоo Mody
  - (21) Shri Sudhakar Pandey
  - (22) Shri Narain Chand Parashar
  - (23) Shri M. R. Gopal Reddy
  - (24) Shri Shibban Lal Saksena
  - (25) Shri Satish Chandra
  - (26) Shri Shashi Bhushan
  - (27) Shri Rajaram Shastri
  - (28) Shri Hari Kishore Singh
  - (29) Shri Rudra Pratap Singh
  - (30) Shri Y. B. Chavan
- and 15 members from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next session,

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.”

#### (II)

“In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am

directed to inform you that Lok Sabha at its sitting held on the 1st September, 1972, agreed without any amendment to the Delhi University (Amendment) Bill, 1972 which was passed by Rajya Sabha at its sitting held on the 28th August, 1972."

THE VICE-CHAIRMAN (SHRI RAM SAHAI) : The House stands adjourned

till 11 A. M. tomorrow, the 2nd September 1972.

The House then adjourned at thirty-two minutes past seven of the clock till eleven of the clock on Saturday, the 2nd September, 1972.